

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

O.A. NO.100/2010

Dated this the 16<sup>th</sup> day of February, 2010

C O R A M

HON'BLE MR. JUSTICE K. THANKAPPAN, JUDICIAL MEMBER  
HON'BLE MRS. K. NOORJEHAN, ADMINISTRATIVE MEMBER

- 1 S.R. Geetha W/o Prasanna Kumar  
working as GDS Packer, Mekkad PO  
Aluva-683 589  
residing at Geetha Bhavan, Keezhmad  
Erumathala PO, Aluva, Ernakulam District.
- 2 E.S. Sobhana D/o late Sivaraman Nair  
working as GDS Mail Deliverer, Edathala PO  
Aluva-683 561  
residing at Kunnappilly House, Pazhanganad Kara  
Kizhakkambalam PO, Aluva-683 562  
Ernakulam District
- 3 K.K. Baburajan S/o K.A. Krishnan Nair  
working as GDS Packer, Edathala PO  
Aluva  
residing at Kunnappilly House, Edathala PO  
Aluva-693 561, Ernakulam District.

By Advocate M/s K. Sasikumar & Associates  
Vs.

- 1 Union of India represented by  
the Secretary to the Government  
Ministry of Communications  
Department of Post, New Delhi.
- 2 Chief Postmaster General  
Kerala Postal Circle  
Thiruvananthapuram.

3 Postmaster Genera Central Region  
Ernakulam

4 Senior Superintendent of Posts  
Postal Division, Aluva

5 Assistant Superintendent of Posts  
Postal Sub Division, Aluva

Respondents

By Advocate Mr. Sunil Jacob Jose, SCGSC

The Application having been heard on 8.2.2010 the Tribunal delivered the following:

ORDER

HON'BLE MRS. K. NOORJEHAN, ADMINISTRATIVE MEMBER

The applicants are Gramin Dak Sevaks working under the 4<sup>th</sup> respondent for more than 20 years. According to them, they are entitled to get appointment to the post of Group-D employees. They are regularly appearing for the Postman examination but they could not pass the same due to inclusion of 10<sup>th</sup> standard syllabus for the examination. They having been recruited to the post of GDS when the minimum qualification prescribed was a pass in VIII standard, are unable to answer the questions of Arithmetic of 10<sup>th</sup> standard. In that circumstances, they filed this O.A. for a direction to the respondents to take necessary steps to appoint them in the Group-D category on the basis of their length of service, to conduct the examination on the basis of their academic qualification and evaluate the same in a fair and transparent way. The main grounds urged by the applicants are that they are eligible to be appointed to Group-D as they have more than 20 years of service, two of them are not eligible to appear in the examination as they have crossed the upper age limit of 50 years and

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that they are not able to compete with GDS having SSLC and higher educational qualifications.

2 Advocate Mr. Rajesh appeared for SCGSC and took notice on behalf of the respondents.

3 The grievance of the applicants is that they have worked for more than twenty years in the post of GDS, are unable to compete with GDS with less length of service and possessing higher educational qualification and qualify the examination for appointment to the Post of Postman as they possess pass in VIII standard only, and that some of them have crossed the upper age limit of 50 years.

4 Having heard the learned counsel for the applicants, we are of the view that the O.A can be disposed of at the admission stage itself without directing the respondents to file a formal reply statement. Accordingly, we direct the applicants to submit a representation to the competent authority highlighting their grievance within one month from the date of receipt of this order. The competent authority is directed to consider the representation so received and pass a speaking order within three months from the date of receipt of the representation.

5 The O.A is disposed of as above. No costs.

Dated 16<sup>th</sup> February, 2010.

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K. NOORJEHAN  
ADMINISTRATIVE MEMBER

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JUSTICE K. THANKAPPAN  
JUDICIAL MEMBER